

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

in

ORIGINAL APPLICATION NO 248 of 2017 (SZ)

Applicant : P Prasad

Vs

Respondents : Union of India Represented by Secretary,
Ministry of Environment Forest and
Climate Change, New Delhi& Others

With

**ORIGINAL APPLICATION NO 78 of 2017 (SZ)
[SUO MOTO]**

Applicant : Proceeding initiated based on the news
item Published in "Mathrubhumi News
Paper"- Malayalam Edition dated
25.03.2017 on the caption " SAVE
MUNNAR"

Vs

Respondent : The Secretary to Government,
Environment & Forest, Kerala and 4
Others

VOLUME 1

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Dated this the 26th day of March 2021

Rema Smrithi, Advocate
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

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**REPORT FILED BY THE ENVIRONMENTAL ENGINEER ON BEHALF OF
KERALA STATE POLLUTION CONTROL BOARD**

Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

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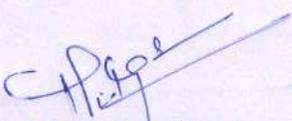
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**REPORT FILED BY THE ENVIRONMENTAL ENGINEER ON BEHALF OF
KERALA STATE POLLUTION CONTROL BOARD**

I, Mini Mary Sam, aged 54 years, W/o. Ranjan Jacob, Environmental Engineer, Regional Office, Ernakulum do hereby submit that I am authorized to represent the Board and that I am conversant with the facts of the said case and I may state as follows:

As per the order of the Hon'ble NGT in O.A.248/2017 and O.A. 78/2017 directions have been issued to the Secretary Munnar Grama Panchayat to comply with the orders of the Hon'ble Green Tribunal in the matter of Munnar.

In response to the directions of the Board, the Secretary Munnar Grama Panchayat has initiated actions to remove the legacy waste at Kallar dumpsite (Nullathanni). By letter dated 07.01.2021 Munnar Grama Panchayat Secretary reported that in compliance of the order of the High court, time


Mini Mary Sam
Environmental Engineer(HG)



bound actions have been initiated to remove the legacy waste and to establish common septage treatment plant which are detailed below.

1. Work has been awarded to socio economic foundation and their work to remove the legacy waste dumped at Nullathanni is in progress.
2. For establishing septage treatment plant at Nullathanni (Kallar) after the removal of legacy waste at the old dump site, work has been awarded to an agency and 75% of the work related to preparation of detailed project report is completed.
3. The Panchayat committee has decided to establish the septage treatment plant on completion of the bio mining and the submission of DPR.

Inspection was conducted on 27.01.2021, during inspection only a slight progress in the legacy waste processing could be noticed. Hence direction has been issued to the Secretary Munnar Grama Panchayat to complete the works within time by letter dated 11.02.2021. Copy of the letter is enclosed herewith as **Annexure R7(1)**.

Further inspection has been conducted on 22.03.2021 to the Nullathanni dumping area and noticed no considerable progress in the processing of legacy waste. Also noticed that there is no proper facility provided for management of the daily waste generated in the Panchayat, which leads to accumulation of waste within the site. Hence another letter dated 24.03.2021 has been issued to the Grama Panchayat. Their reply in this regard is awaiting. Copy of the letter is enclosed herewith as **Annexure R7(2)**.

Dated this 26th March 2021




ENVIRONMENTAL ENGINEER

Mini Mary Sam
Environmental Engineer(HG)